

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IN THE MATTER OF:

Grands Infrastructure Pvt. Ltd.

CP (IB) No. 346/Chd/Hry/2019

...Petitioner-Operational Creditor

Versus

**Ecogreen Energy Gurgaon Faridabad
Pvt. Ltd.**

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sahej Mahajan, Advocate

For the Respondent : Ms. Sukriti Kaur, proxy counsel

ORDER

Heard the submissions made by the counsel for the petitioner-Operational Creditor as well as proxy counsel for the respondent-Corporate debtor. Let the matter be posted for arguments after a week days. Let the matter be posted to 29.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**